

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.2630/AHD/2016

निर्धारण वर्ष/Assessment Year: 2007-08

Salasar Yarns Pvt. Ltd., 5007, World Trade Centre, Ring Road, Surat, Gujarat. [PAN: AAFCS 4194 R]	Vs .	The Dy.CIT, Circle-2(1)(2), Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओर से /Assessee by	Shri Tinish Mody – CA
राजस्वकीओर से /Revenue by	Shri B.Panda - Sr.DR

सुनवाई की तारीख/ Date of hearing:	04.03.2021
उद्घोषणा की तारीख/Pronouncement on:	04.03.2021

आदेश / O R D E R

PER PAWAN SINGH, JUDICIAL MEMEBER:

1. This appeal by Assessee is directed against the order of Id.Commissioner of Income Tax(Appeals)-2, Surat dated 20.07.2016 for assessment year (AY) 2007-08.
2. The appeal came up hearing on 4th March 2021. The Ld.AR for the assessee submits that the assessee has settled dispute with the Department under Vivad-Se-Vishwas Scheme-2020 and received Form-3 of Vivad se Visvas Scheme -2020. The Ld. AR of assessee prayed for withdrawal of the appeal.
3. The Id.Departmental Representative Sr.DR appearing for the Revenue has no objection if the appeal of assessee is

dismissed as withdrawn. Considering the submissions of the Ld. AR of the assessee, the assessee is allowed to withdraw his appeal. Resultantly, the appeal of the Assessee is dismissed as withdrawn.

Order pronounced on 4th March 2021 at the time of hearing of appeal.

Sd/-

(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 4th Mar 2021 / **#SGR**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

/ / TRUE COPY / /

Sd/-

(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

Assistant Registrar, Surat